

**Financial power with N.T.P.C. for boosting its operation**

3675. SHRI SHIV PRATAP MISHRA: Will the Minister of ENERGY be pleased to state:

(a) whether the National Thermal Power Corporation has been vested with a number of financial powers by the Central Government to give impetus to its operation;

(b) if so, what are the details in this regard; and

(c) the time by when a decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) to (c) The National Thermal Power Corporation have, in the light of the Memoranda of Understanding concluded with the Corporation for the years 1987-88 and 1988-89, been delegated powers which include sanction of advance expenditure on new project proposals, release of foreign exchange upto specified limits in cases of committed multilateral and bilateral assistance tied up for projects and sanction of incentives etc., within the guidelines laid down for this purpose.

दिल्ली विद्युत प्रदाय संस्थान द्वारा क्षेत्रीय जांच ब्यूरो को भेजे गये मामले

3676. श्री विश्वामराव रामराव पाटिल : क्या ऊर्जा मंत्री यह बताने को हुपा करेंगे कि:

(क) क्या सरकार का ध्यान 10 अगस्त, 1988 के 'हिन्दुस्तान टाइम्स' में "डेसू ऐप्स 10 केसिस टू सी० बी० आई०" शीर्षक के अंतर्गत छपे समाचार की ओर दिलाया गया है;

(ख) यदि हां, तो इस संबंध में ब्यूरो क्या है; और

(ग) सरकार इस संबंध में क्या कदम उठाने का विचार रखती है?

ऊर्जा मंत्रालय में विद्युत विभाग में राज्य मंत्री (श्री कल्पनाथ राय): (क) से (ग) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

**Prizes for new inventions in the field of solar energy**

3677. SHRI S. S. AHLUWALIA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a teacher from Madhya Pradesh has invented a new solar cooker and a new solar watch; if so, what are the details in this regard; and

(b) whether any financial assistance was sought for by the teacher from the Central Government; if so, the amount demanded and the amount sanctioned?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b) A communication has been received from a teacher in Madhya Pradesh claiming development of a solar cooker and Electronic Watch and seeking financial assistance for continuing the work.

Since necessary information regarding the Solar Cooker and Electronic Watch developed by him were not provided, the teacher has been requested to provide this.

**Power for Andhra Pradesh from Kalpakkam**

3678. SHRI B. SATYANARAYAN REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether in view of the repeated requests by the Andhra Pradesh Government, the Central Government would reconsider their decision and reallocate power from Kalpakkam; and

(b) if the answer to part (a) above be in the affirmative, by when it is to be reallocated and if not, what are the reasons therefor?